

**Statement-II** . . . .

Statement showing the total number of P.C.Os. proposals sanctioned so far in each district of Orissa for the year 1983-84 are given below:

District	No. of P.C.Os.
1. Balasore	.. 7
2. Bolangid	.. —
3. Cuttack	.. 1
4. Dhenkanal	.. 4
5. Ganjam	.. 5
6. Kalahandi	.. —
7. Keonjhar	.. 5
8. Koraput	.. 6
9. Mayurbhanj	.. 13
10. Phulbani	.. 3
11. Puri	.. —
12. Sambalpur	.. —
13. Sundergarh	.. 3

**Production of indigenous drugs**

\*276. SHRI MIRZA IRSHADBAIG AIYUBBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 815 given in the Rajya Sabha on the 21st November, 1983 and state:

(a) what was the indigenous production of Chloroquin, Phosphate, Pethadine, Hydrochlorothiazide, Phthylate Sulphathozone, Primaquine etc. in the year and what were their imports during that year;

(b) whether it is a fact that imports were substantial and their production was not long established and yet they were put in Category I and II of the Drugs (Prices Control) Order, 1979;

(c) if so, why Ethambutol is not placed in Category II although its production is well established in the country and the drug is being marketed from the year 1968; and

(d) what has been the increase in the leader prices of various anti-TB formulations and also increases in the prices of bulk drugs required in their production from the year 1979-80 onwards?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH):

(a) and (b) A statement showing the indigenous production and imports of Chloroquin Phosphate, Pethidine Hcl. Hydrochlorthiezide, and Phthalyl Sulphathiazole during the year 1977-78 is given below:

S. No.	Name of the bulk drug	Indigenous production during the year 77-78	Imports during the year '77-78.
1	Phthalyl Sulphathiaole	35.48 tonnes	35.00 tonnes
2	Chloroquin Phosphate	37.10 tonnes	335.00 tonnes
3	Pethidine Hcl.	381.00 kgs.	536.00 kgs.
4	Hydrochlorthiazide	727.32 kgs. (1977)	Not available

There was no indigenous production of Primaquin during the year 1977-78. Although the production of these drugs except Primaquin was not adequate they were being produced for a number of years in the country. In so far as Primaquin is concerned, it was included in Category II as its re-

quirements were also considered small.

(c) Ethambutol production started in the country only a few years back. It stood included under Anti-Tubercular drugs, which were in Category III.

(d) The increases in prices of various anti-TB formulations and bulk drugs required in their production as announced by the Government from 1979-80 are shown in the attached statement. [See Appendix CXXVIII, Annexure No. 82]

**Strike by journalists and staff of National Herald**

\*277. SHRI V. GOPALSAMY:  
SHRI V. VENKA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons that forced the journalists and staff of the National Herald to go on a strike recently; and

(b) what steps Government propose to take to set the affairs of this paper in order?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT):

(a) According to newspaper reports, the employees of "National Herald" appear to have gone on strike recently on account of alleged non-fulfilment of certain demands.

(b) Government, in the interests of freedom of Press, does not interfere with the internal functioning of newspaper establishments. The disputes between the management and employees are, however, resolved in accordance with relevant labour laws and rules.

**Lease deeds for refugees in squatters colony in West Bengal**

\*278. SHRI RAMKRISHNA MAZUMDER: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is fact that on the direction of the Central Government the Government of West Bengal agreed to offer Sale Deeds to the plot

holders of the Squatters colony against the price of land;

(b) whether the Central Government are shifting from the said commitment and trying to introduce a new policy of 'Lease Deeds' instead of 'Sale Deeds' in the urban area; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) The cost of acquisition and development of lands in approved D.P. squatters' colonies, which was initially treated as 'loan' was subsequently converted into 'grant' in 1974. Thus, no cost of land and its development is being recovered from D.Ps. in approved squatters colonies in West Bengal. In 1974 West Bengal Government was advised to issue lease deeds in urban areas for 99 years and freehold deeds in the rural areas without any payment.

(b) A conveyance deed is given to the allottee. In the urban areas, it is to be in the nature of a lease deed, and in the rural areas, it is to be in the nature of a patta conferring freehold rights. This position has not been changed by Govt. of India.

(c) Does not arise.

**FICCI's study on effect of shortfall in power supply on industrial production**

\*279. SHRI LAKHAN SINGH:  
SHRI HARISHANKAR  
BHABHRA:

Will the Minister of ENERGY be pleased to state:

(a) whether his attention has been drawn to a press report which appeared in the Hindustan Times, dated September 14, 1983 about Federation of Indian Chamber of Commerce and Industries expert study claiming that a 10 per cent shortfall in power supply needed by industry brings down industrial production by about Rs. 7,000 crores a year and arises the need